

**District & Sessions Court, Dhule**

**CIRCULAR No. 29 / 2020**

**dated : 17 / 04/2020**

- Read :- 1] Email dated 16.04.2020 received from the Central Project Co-Ordinator,  
High Court, Bombay  
2] This Officer Notice dated 06.04.2020


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In continuation of this office Circular dated 06/04/2020 and in view of the directions of Central Project Co-Ordinator, Bombay High Court, on the issue of outbreak of Novel Corona virus (COVID-19), the V.C. Unit is already set up in V.C. Room No.F4. and Official Desktop / Laptop of the concern Judicial Officers of the District and Sessions Court, Dhule and in concerned Taluka Courts, purely for the purpose for remand and hearing on extremely urgent matters only till extended National Lockdown upto 04<sup>th</sup> May 2020 between 12.00 p.m. and 02 p.m.

All the Judicial Officers on urgent matters of hearing and remand duties shall attend work exclusively on V.C. from their Official Desktop/Laptop in Chamber/ Court Hall or V.C. Room of the District / Taluka Court, and all the parties / Advocates shall attend the matters by installing "Vidyo" software on their Computer or Smartphone.

The Special Procedure for hearing exclusively through Video Conferencing is annexed herewith as "Annexure-I".

District Court, Dhule }  
No.1733 / 2020 }  
Dated : 17 /04/2020 }  
}

  
( Mangala J. Dhote )  
Principal District & Sessions Judge,  
Dhule

Encl :- Special Procedure for hearing exclusively through Video Conferencing (Annexure -I)

**Copy to :-**

1. The District Judge-1/2/3/4/5/6 Dhule (Wcs)
2. The Ad-hoc District Judge-1, Dhule (Wcs)
3. The Civil Judge, S.D., Dhule
4. The Chief Judicial Magistrate, Dhule
5. The Member Secretary , DLSA, Dhule
6. The Jt. / 2<sup>nd</sup>/3<sup>rd</sup> Jt. Civil Judge S.D., Dhule
7. The Jt./2<sup>nd</sup> /3<sup>rd</sup>/4<sup>th</sup>/5<sup>th</sup> Jt.Civil Judge, J.D. & J.M.F.C.,Dhule
8. The Civil Judge, J.D.& J.M.F.C, Shirpur/Shindkhed/Dondaicha/Sakri.
9. The Jt.Civil Judge,J.D.& J.M.F.C.,Sakri/Shirpur
10. The District Government Pleader, District Court, Dhule
11. The President / Secretary, Dhule Bar Association / Taluka Bar Association  
with request to convey the contents of this circular to their litigants.
12. The Superintendent of Police, S.P. Office, Dhule
13. The Superintendent , District Prison, Dhule
14. The Public Prosecutor,.....
15. The Assistant Public Prosecutor.....

## ANNEXURE – I

### SPECIAL PROCEDURE FOR HEARING EXCLUSIVELY THROUGH VIDEO CONFERENCING

1. As a precautionary measure in view of COVID-19 the hearing of urgent matters will be conducted via video conferencing only. The Advocates shall email their applications to the official email id of concerned court i.e.

SR.NO	LOCATION	EMAIL ADDRESS / Phone No
1	DISTRICT AND SESSIONS COURT, DHULE	mahdhudc@mhstate.nic.in 02562 – 232190 / 237261
2	COURT OF CIVIL JUDGE J.D. & J.M.E.C., SAKRI	mahdhusaksc@indianjudiciary.gov.in 02568 - 242570
3	COURT OF CIVIL JUDGE J.D. & J.M.E.C., SHIRPUR	mahdhushisc@indianjudiciary.gov.in 02563 – 256084
4	COURT OF CIVIL JUDGE J.D. & J.M.E.C., DONDAICHA	mahdhudonsc@indianjudiciary.gov.in 02566 – 247055
5	COURT OF CIVIL JUDGE J.D. & J.M.E.C., SHINDKHEDA	mahdhushindsc@indianjudiciary.gov.in 02566 – 222287

**ALONG WITH** a duly signed soft copy only in PDF of the matter and an undertaking that the Advocate will submit a hard copy of the proceeding with the office of the concerned Court immediately after the lockdown period. The Application should be in one volume of reasonable size (without images). Annexures are to be in additional volumes and care should be taken to ensure that the additional volume digital files are not so large as cannot be transmitted efficiently.

2. Application(s) will not be taken up unless accompanied by the Written Undertaking Vakalatnama for fresh matters and all Annexures. So also, unsigned/blank petitions/applications will not be taken into consideration.

3. Permanent Registration Numbers for fresh new filing will be given only after hard copy is submitted as per Rules, once normal court working is restored. Advocates shall mention their **Bar Council Enrollment Registration number** and **Phone Number** in the Application and shall also attach a soft copy of their **Photo ID**.

4. All applications should be sent before 11.00 am. on working days at least one day in advance. Applications received after the stipulated time will not be responded to or placed before the concern Judicial Officers.

5. If the Judicial Officers allows the application, the office of the District Court / Taluka Court shall communicate the date and time slot for hearing on Video Conferencing and shall share the V.C. Link and PIN with the Advocate concerned. The said V.C. Link and PIN shall be used only for Video Conference for that particular case at the allotted date and time. The Advocate

concerned shall ensure that the V.C. Link and PIN are not shared/forwarded EXCEPT for notice to the opposite party's Advocate. The applicant's Advocate is required to give notice of the listing, serve a soft copy of the application and share the V.C. Link and PIN provided with Respondent/s.

6. Please ensure that your camera is in a stable position and focused at your eye level and there is sufficient light on you. Please don't sit too far from or too close to the camera. On the screen, the face should not be blurred or dark but must be clearly identifiable.

7. Only the Advocate/duly authorized person shall address the Court. The hosts and co-hosts are authorized to mute/unmute any of the participants.

8. A complaint in regard to the quality or audibility of feed, if any shall be communicated on 02562 – 232190 / 237261 only during the proceeding or immediately after its conclusion failing which no grievance in regard to it shall be entertained thereafter.

9. All hearings conducted via Video Conferencing proceed as if the Advocates are appearing before the Court in person. Therefore, Advocates are reminded to comply with all Court rules of dress and etiquette.


10. Persons whose presence is not necessary or those who disturb or otherwise impede the smooth conduct of proceedings or violate the etiquette will be removed without notice or warning. Persons removed will not be able to re-join. No complaint will be entertained against removal.

11. The litigants who do not have the means or access to videoconferencing facilities may mention the matters through the unit installed in Court Room No.10.

12. The order will be uploaded in due course. A digitally-signed authenticated copy will be made available by the concerned Court to the Advocates concerned at the email address provided.

**13. Recording of the VC Court proceeding/hearing in video, audio and/or any other form is strictly prohibited.**

14. The word 'Advocate' wherever occurring in this protocol, unless the context otherwise requires, shall also include a Party-in-Person

  
(Mangala J. Dhote)  
Principal District & Sessions Judge,  
Dhule

**Note :** The Video Conferencing Facility depends on the speed of the connectivity provided by BSNL and availability of the service of Video Portal (ecourtsvc.nic.in) provided by NIC Department. If any technical problem arises then it can affect the Video Conferencing Facility. No Technical support for installation will be provided.